



2026:AHC:47734

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7232 of 2026

Dharmveer Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Lalit Kumar Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.3 namely Sub Divisional Magistrate, Tehsil Iglas, District Aligarh to pass appropriate orders on the application dated 01.12.2025, copy of which is appended as Annexure-5 to the writ petition.
2. It is argued that the aforesaid application has been filed under Section 24 of the U.P. Revenue Code, 2006. A report submitted on the aforesaid application by the Revenue Authority is also appended along-with the writ petition (page-53 to the paper book).
3. On the other hand, it is argued by the learned Standing Counsel that the complete procedure has been provided under Rule 22 of the U.P. Revenue Code, Rules 2016.
4. Heard counsel for the parties.
5. In the facts and circumstances of the case and also in the interest of justice, the present writ petition is disposed of finally directing the Respondent No.3 namely Sub Divisional Magistrate, Tehsil Iglas, District Aligarh to decide the aforesaid application strictly in accordance with law and taken into consideration the Rule 22 of the Rules, 2016, **expeditiously**.

(Prakash Padia,J.)

March 9, 2026

Swati